

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.343/2000

Tuesday this the 6th day of June, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.G.Baiju, TC.2/1518  
Goureesapattam,  
Pattam Palace PO  
Trivandrum.695004.

..Applicant

(By Advocate Mr.Vishnu/G.Sasidharan)

Vs.

1. The Director,  
Doordarshan Kendra, Trivandrum.
2. The Director General  
(Broadcasting Corporation of India)  
Doordarshan Kendra, New Delhi.
3. Union of India, represented by its  
Secretary, Ministry of Information and  
Broadcasting, Shastri Bhavan,  
New Delhi.110 001. ....Respondents

(By Advocate Mr.Govindh K Bharathan,SCGSC (re. by Heera)

The application having been heard on 6.6.2000, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

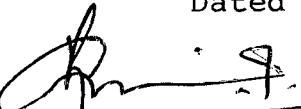
The applicant who is working as a Casual Make Up Assistant was screened in the year 1992 for regularisation and was informed by order dated 14.8.97 (A3) that he was eligible for regularisation in the category of Make Up Assistant, that there was no vacancy and that his case for regularisation would be considered as and when a vacancy would arise. Alleging that a vacancy has arisen subsequently the

applicant has made a representation (A6) dated 21.3.2000. Finding that he remains not regularised the applicant has filed this application for a direction to the respondents to consider the case of the applicant for regularisation as Make Up Assistant as promised in Annexure.A3 and to consider the applicant for regularisation on the post. It has also been prayed that the first respondent may be directed to consider and dispose of Annexure.A6 representation.

2. When the application came up for admission, the counsel appearing for the respondents submits that the application may be disposed of directing the first respondent to consider the Annexure.A6 representation of the applicant on the basis of the letter A.3. dated 14.8.97 and to give him an appropriate reply within a reasonable period. The counsel for the applicant states that the application may be disposed of with the aforesaid direction to the 1st respondent.

3. In the result, in the light of the submission of the learned counsel on either side, the application is disposed of with a direction to the first respondent to consider the applicant's representation (A6) in the light of A3 letter and to give an appropriate reply to the applicant within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 6th day of June, 2000

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

S.

List of Annexures referred to in the Order:

1. Annexure -A3 True copy of the reply No. 2(6)97-AI/DKT dated 14th August, 1997 issued by the 1st respondent to the applicant.
2. Annexure-A6 True copy of the representation dt. 21.3.2000 submitted by the applicant at the 1st respondent.